



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Appropriation (No. 5) Bill, 2005

(Bill No. 15 of 2005)

~~(To be introduced in the Legislative Assembly of the State of Goa)~~

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
AUGUST, 2005

The Goa Appropriation (No. 5) Bill, 2005

(Bill No. 15 of 2005)

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2005-06.

Be it enacted by the Legislative Assembly of Goa in the Fifty-Sixth Year of the Republic of India as follows:-

1. *Short title.*— This Act may be called the Goa Appropriation (No. 5) Act, 2005.

2. *Issue of Rs. 1,09,99,16,000 out of the Consolidated Fund of the State of Goa for the financial year 2005-06.*— From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule to this Act, amounting in the aggregate to the sums of one hundred and nine crores ninety nine lakhs and sixteen thousand rupees towards defraying the several charges which will come in the course of payment during the financial year 2005-06 in respect of the services and purposes specified in column (2) of the said Schedule.

3. *Appropriation.*— The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be appropriated for the services and purposes expressed in the Schedule to this Act in relation to the said financial year.

SCHEDULE
(See sections 2 and 3)

(Rs. in lakhs)

Demand No.	Services and purposes	Sums not exceeding		Total
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	
(1)	(2)	(3)	(4)	(5)
2	General Administration and coordination ...	131.71	—	131.71
6	Election Office ...	25.00	—	25.00
A2	Debt Service (Charged)...	—	3750.12	3750.12
12	Sales and Entertainment Tax ...	20.00	—	20.00
13	Transport ...	200.00	—	200.00
16	Collectorate South Goa...	17.00	—	17.00
21	Public Works...	500.00	13.33	513.33
33	Revenue ...	60.00	—	60.00
34	School Education...	625.57	—	625.57
35	Higher Education...	450.00	—	450.00
47	Goa Medical College ...	0.61	0.52	1.13
48	Health Services ...	26.47	—	26.47
49	Institute of Psychiatry and Human Behaviour ...	15.00	—	15.00
52	Labour ...	5.00	—	5.00
55	Municipal Administration	25.00	—	25.00
61	Craftsman Training...	63.00	—	63.00

(Rs. in lakhs)

(1)	(2)	(3)	(4)	(5)
64	Agriculture ...	0.01	0.55	0.56
68	Forests... ...	60.00	—	60.00
70	Civil Supplies... ...	7.00	—	7.00
74	Water Resources ...	5000.00	—	5000.00
76	Electricity ...	—	2.01	2.01
77	River Navigation ...	—	1.26	1.26
Total		7231.37	3767.79	10999.16

Statement of Objects and Reasons

The Supplementary Demands for Grants for the year 2005-06 (First Batch) was presented to the Legislative Assembly on 29th August, 2005. This Bill is introduced in pursuance of Article 204 read with Article 205 of the Constitution of India to provide for the appropriation of certain further sums out of the Consolidated Fund of the State of Goa to meet the expenditure on certain services granted by the Legislative Assembly for those services.

Porvorim,
31st August, 2005

PRATAPSINGH RANE
Chief Minister

Governor's Recommendation

The Governor has, in pursuance of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Bill.